

COURT-I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 388 OF 2018 &
IA NOS. 1879 & 1880 OF 2018

Dated : 14th March, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Teesta Urja Limited	 Appellant(s)
	Versus	
Central Electricity Regulatory Commission & Ors.	 Respondent(s)

Counsel for the Appellant(s) : Mr. Tarun Johri
Mr. Ankit Saini

Counsel for the Respondent(s) : Mr. Sitesh Mukherjee
Mr. Divyanshu Bhatt for R-2

Mr. Anand K. Ganesan
Ms. Swapna Seshadri
Ms. Parichita Choudhary for R-8

Mr. R.B. Sharma for R-11

ORDER

Admit. Issue notice to the Respondents returnable on 20.05.2019.

Learned counsel for the Respondents seek six weeks' time to file reply/objections in the matter. They are permitted to file the same within four weeks' time i.e. on or before 29.04.2019 after duly serving advance copy to the other side. Thereafter, rejoinder, if any, may be filed within two weeks' time i.e. on or before 15.05.2019 after duly serving advance copy to the other side.

List the matter on **20.05.2019**. In the meantime, pleadings be completed.

(S.D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson